

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 1730
TO BE ANSWERED ON 08TH MARCH, 2016
REGULARISATION OF LABOURERS

1730. DR. BHAGIRATH PRASAD:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the number of labourers engaged in Food Corporation of India Depot at Panki, Kanpur during the years 1983 to 1988;
- (b) whether the Lucknow Bench of the High Court has passed an order to regularise the services of these labourers, if so, the details thereof;
- (c) whether Food Corporation of India had also issued a notification on 18th April, 2006 to regularise the services of these labourers; and
- (d) if so, the details thereof and the steps taken thereon?

A N S W E R

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI RAM VILAS PASWAN)

(a): Panki Depot was a private depot temporarily hired on rent basis with Food Corporation of India. It was de-hired in the year of 1989-90. Since then Panki depot is not operated by Food Corporation of India (FCI).

There is no record available in FCI to ascertain that how many labours were engaged at hired Panki depot during the year 1983 to 1988.

(b): Yes. The Hon'ble Court passed an order dated 16.7.1993 in W. P. No. 7826 of 1986 and W. P. No. 6849 of 1988 (clubbed together).

The same was challenged in Special Appeal No. 108 of 1993 by the Food Corporation of India before the Hon'ble High Court, Allahabad, Lucknow Bench vide order dated 28.8.1993, the operation of the impugned judgment dated 16.7.1993 was stayed subject to the condition that whenever any handling work is available they may be given preference.

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(c)&(d): Food Corporation of India in compliance to court order, published a News Paper Advertisement in "Dainik Jagran" dated 18.4.2006 calling workers in person with all relevant documents for verification.

But only two workers turned-up for verification.

An application was moved by the petitioner Union before Central Government Industrial Tribunal (CGIT), Kanpur for regularization of 362 workers in the aforesaid Godown in reference ID No. 27/2009. The same is still pending before the CGIT, Kanpur for adjudication. The case is being rigourously contested in the best interest of the Corporation.

Therefore, the instant matter is sub-judice before the CGIT, Kanpur. The next hearing is on 08.03.2016.
